

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,  
JODHPUR

Date of order : 3.2.1995.

O.A.NO. 50/1995.

KISHORE BRAKASH : APPLICANT

V.

UNION OF INDIA AND ORS. : RESPONDENTS

CORAM:

THE HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER

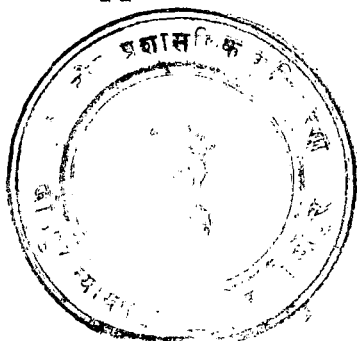
PRESENT:

Mr. Y. K. Sharma, Counsel for the applicant.

BY THE COURT :

Heard the learned counsel for the applicant.

The applicant has sought the relief in this O.A. for holding the selection for the post of S.O.M. (Horticulture) as per instructions contained in the letter dated 3.2.1994 at Annex.A-1 and promote the applicant on the said post. He has also sought the interim relief of posting <sup>him</sup> on the said post on ad-hoc basis till the selection is held for filling up the post on <sup>a</sup> regular basis. It is seen that the applicant had raised the same issues in his representation



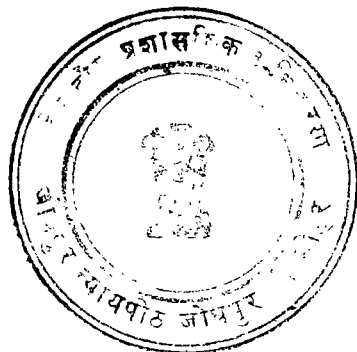
Ush

16

.2.

dated 15.11.1994 at Annex.A-7. No reply has been given by the respondents to this representation. The respondents <sup>by</sup> are directed to <sup>consider</sup> ~~take action on~~ the representation of the applicant dated 15.11.1994 and take take necessary action on the issues raised therein. If the prayer of the applicant is not accepted, the reasons for the same may be intimated to <sup>him</sup> ~~the applicant~~. A reply to the representation with a speaking order may be given within two months from the date of receipt of a copy of this order. A copy of ~~this~~ the O<sub>2</sub> may also be sent alongwith a copy of this order to the respondents. with this direction the OA stands disposed of at the stage of admission.

There is no order as to costs..



*Usha Sen*  
( USHA SEN )  
Administrative Member

...

m